

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:-

THE HONOURABLE MR. JUSTICE A.K.JAYASANKARAN NAMBIAR

AND

THE HONOURABLE MR.JUSTICE SHAJI .P. CHALY

FRIDAY, THE 3rd DAY OF APRIL, 2020/14TH CHAITHRA, 1942

B. A. NO. 2313 OF 2020

(C.C No.79 OF 2018 PENDING BEFORE THE CHIEF JUDICIAL MAGISTRATE COURT, THRISSUR)

Petitioner/Accused No.1

Manoj, aged 37 years, S/o. Karunakaran,
Kizhakkekara house, Janatha, Near D.Y.S.P Office,
Aluva – 683 101.

By Adv. Smt. LIFFY P. FRANCIS

Respondent / Complainant

State of Kerala, represented by the Public Prosecutor,
High Court of Kerala, Ernakulam Pin 682031.
(Crime No. 59 of 2020 OfCheranellur Police Station)

By Adv. Sri. Suman Chakravarthy, Public Prosecutor.

This Bail Application having come up for admission on 03/04/2020, the Court on the same day passed the following:-

**A. K. JAYASANKARAN NAMBIAR, J
&
SHAJI P. CHALY, J.**

B.A. No. 2313 OF 2020

Dated this the 3rd day of April, 2020

ORDER

Shaji P. Chaly, J.

The petitioner herein is the 1st accused in C.C.No.79 of 2018 on the files of the Chief Judicial Magistrate Court, Thrissur indicted for having committed offence punishable under Section 392 of the IPC. In fact, the petitioner was arrested and released on bail and thereafter the case was posted on 20.5.2019. For the non appearance of the petitioner nonailable warrant was issued at a later point of time. Thereafter, while the petitioner was on remand in another case, production warrant was issued by the learned Magistrate and remanded the petitioner to judicial custody. Even though an application was filed by the petitioner seeking bail it was dismissed on 19/3/2020.

2. Since we were not impressed by the arguments advanced by the learned counsel appearing for the petitioner, at that point of time, the learned counsel sought for an adjournment.

Post on 15.4.2020.

A.K.JAYASANKARAN NAMBIAR, JUDGE

SHAJI P. CHALY, JUDGE